This is a digitally signed Gazette, to verify click here.
https://rajpatra.hp.gov.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 10 जून, 2026 / 20 ज्येष्ठ, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, Shimla the 05th June, 2026

No. HHC/GAZ/14-224/96-I.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 03 days commuted leave *w.e.f.* 27-04-2026 to 29-04-2026 and 05 days commuted

leave *w.e.f.* 11-05-2026 to 15-05-2026, in favour of Sh. Davinder Kumar, the then District and Sessions Judge, Shimla (since retired).

Certified that Sh. Davinder Kumar had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Davinder Kumar would have continued to hold the post of District and Sessions Judge, Shimla, H.P., but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Dated : 08th June, 2026

No. HHC/Estt.3(761)/2010.—05 days earned leave on and with effect from 08-06-2026 to 12-06-2026, with permission to prefix Sunday fell on 07-06-2026 and suffix second Saturday and Sunday falling on 13-06-2026 & 14-06-2026, is hereby sanctioned in favour of Shri Chaman Lal Sharma, Court Master of this Registry

Certified that Shri Chaman Lal Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period

Certified that Shri Chaman Lal Sharma would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Dated : 08th June, 2026

No. HHC/Estt.3(516)/2001-I.—05 days earned leave on and with effect from 08-06-2026 to 12-06-2026, with permission to prefix Sunday fell on 07-06-2026 and suffix second Saturday and Sunday falling on 13-06-2026 & 14-06-2026, is hereby sanctioned in favour of Shri Tilak Raj Sharma, Deputy Registrar of this Registry

Certified that Shri Tilak Raj Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Tilak Raj Sharma would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

वन विभाग

अधिसूचना

शिमला–2, 6 जून, 2026

संख्याःएफ0एफ0ई0–बी0–ए0(3)5 / 2019.––हिमाचल प्रदेश के राज्यपाल, वन्य जीव (संरक्षण) अधिनियम, 1972 की धारा 64 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस विभाग की अधिसूचना संख्या 6–9 / 73–एस एफ, तारीख 24 फरवरी, 1975 द्वारा अधिसूचित और राजपत्र, हिमाचल प्रदेश में तारीख 25 जून, 1975 को प्रकाशित वाइल्ड लाइफ (प्रोटेक्शन) हिमाचल प्रदेश रूल्ज, 1975 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थातः––

1. **संक्षिप्त नाम और प्रारम्भ.**––(1) इन रूल्ज का संक्षिप्त नाम वाइल्ड लाइफ (प्रोटेक्शन) हिमाचल प्रदेश अमेंडमेंट रूल्ज, 2026 है।

(2) ये रूल्ज राजपत्र (ई–गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **रूल 28 का संशोधन.**––वाइल्ड लाइफ (प्रोटेक्शन) हिमाचल प्रदेश रूल्ज, 1975 (जिन्हें इसमें इसके पश्चात ''सैड रूल्ज'' कहा गया है) के रूल 28 में,––

(क) सब–रूल (3) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:––

"3(a) The entrance fees in the case of citizen of India shall be as under:—

(i)	Photography	Rs. 300/- per day for first 3 days and Rs. 500/- for every additional day after 3 days.
(ii)	Tourism	
(iii)	Transaction of lawful business with any person residing in the sanctuary	

(b) The entrance fees in the case of a person other than a citizen of India shall be as under:—

(i)	Photography	Rs. 600/- per day for first 3 days and Rs. 1000/- for every additional day after 3 days.
(ii)	Tourism	
(iii)	Transaction of lawful business with any person residing in the sanctuary	

(c) A student studying in the school shall be permitted on payment of half the rate of fees mentioned in clause (a) or (b) as the case may be.

(d) No fee shall be payable in respect of a child below five years of age

(e) Additional fees shall be levied for light vehicle and heavy vehicle as under:—

For every light vehicle	Rs. 1000/- per day.
For every heavy vehicle	Rs. 2000/- per day.

(ख) सब–रूल (4) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:–

"(4) (a) The fees for operating a camera shall be as under:—

(i)	Still Camera	Citizen of India	Rs. 625/- for first 3 days and Rs. 125/- for every additional day after 3 days.
		A person other than citizen of India	Rs. 1250/- for first 3 days and Rs. 250/- for every additional day after 3 days.
(ii)	Cine Camera	Citizen of India	Rs. 12,500/- for first 3 days and Rs. 18,500/- for every additional day after 3 days.
		A person other than citizen of India	Rs. 25,000/- for first 3 days and Rs. 37,500/- for every additional day after 3 days.

(b) The fees for shooting films shall be as under:—

(i)	Feature film by private agency	Rs. 10000/- per day or Rs. 60000/- per week.
(ii)	Feature film by government agency	Rs. 6000/- per day or Rs. 35000/- per week.
(iii)	Documentary film by private agency	Rs. 6000/- per day or Rs. 30000/- per week.
(iv)	Documentary film by government agency	Rs. 4000/- per day or Rs.20000/- per week.
(v)	For Home video	Rs. 2000/- per day or Rs. 10000/- per week.
Note : For a person other than citizen of India, where permitted, the fees shall be thrice the above in foreign currency at current rate prevalent**.**		

(c) Special permission for use of drones may be given by the Chief Wildlife Warden only for Citizens or Institutions of India for educational or research or publicity or awareness purposes, and the fees shall be as under:—

(i)	Use of Drone Camera by Himachal Pradesh State	Rs. 10000/- per day for first 3 days and Rs. 15000/- for every

	Government or Agency	additional day after 3 days.
(ii)	Use of Drone Camera by any other Government or Agency.	Rs. 30000/- per day for first 3 days and Rs. 45,000/- for every additional day after 3 days.
(iii)	Use of Drone Camera by private agency or media house or NGO or freelance photographer or others.	Rs. 50000/- per day for first 3 days and Rs. 75,000/- for every additional day after 3 days.

(d) The rates for the provision of equipment by the Himachal Pradesh Forest Department on rent shall be as under:—

(i)	Single or Double occupancy tent for Commercial organization	Rs. 1000/- per tent per day
(ii)	More than double occupancy tent for Commercial organization	Rs. 1250/- per tent per day
(iii)	Single or Double occupancy tent for Non-Commercial organization (educational etc.)	Rs. 750/- per tent per day
(iv)	More than double occupancy tent for Non-Commercial organization (educational etc.)	Rs. 1000/- per tent per day
(v)	Jacket or Wind cheater or Trekking pants or Shoes or Blanket or Mattress or Rucksack	Rs. 200/- per day
(vi)	Sleeping bag	Rs. 500/- per day
Note : For a person other than citizen of India, where permitted, the rates shall be thrice the above in foreign currency at current rate prevalent**:**		

Provided a security amount of Rs. 500 shall be deposited before renting".

3. **रूल 29 का संशोधन.**—सैड रूल्ज के रूल 29 में,—

(क) सब–रूल (2) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

"(2) The fees payable by a person or a party not exceeding five, for conducting investigation or study of wildlife and purposes ancillary or incidental thereto; or scientific research in a sanctuary or National Park shall be Rs. 100/- per day in case of a citizen of India and Rs. 500/- per day for a person other than citizen of India." and

(ख) सब–रूल (3) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

"(3) In addition to fees under Rule 29(2) above, an Annual License Fee for investigation or study of Wildlife and purposes ancillary or incidental thereto; or scientific research in a sanctuary or National Park shall be as under:-

(i)	Indian students not applying through any research organization (other than Ph.D. scholar)	Rs. 500/-
(ii)	Students other than citizen of India to applying through any research organization (other than Ph.D. scholar)	Rs. 1000/-
(iii)	Research organization or academic institution of state government, or Project oriented research work sanctioned by the state government- For Indian scholars For scholars other than citizen of India	Rs. 5000/- Rs. 10000/-
(iv)	Research organization or academic institution of Government of India	Rs. 30000/-
(v)	Scholars applying through a research organization or academic institution of the State Government or Government of India; or Scholars applying for Project oriented research work sanctioned by the State Government or Government of India- Indian (Other than Ph.D.) Other than Citizen of India (Other than Ph.D.) Indian (For Ph.D.). Other than Citizen of India (For Ph.D.)	 Rs. 30000/- Rs. 50000/- Rs. 50000/- Rs. 75000/-
(vi)	Pharmaceutical industries or institutions or individual freelance researchers or other private organizations; or Universities or academic institutions or organizations based outside India; or NGOs or other similar entities."	Rs. 75000/-"

4. रूल 33 का संशोधन.––सैड रूल्ज के रूल 33 के सब रूल (2) में "two rupees" शब्दों के स्थान पर "five hundred rupees" शब्द रखे जाएंगे।

5. रूल 40 का संशोधन.––सैड रूल्ज के रूल 40 के स्थान पर निम्नलिखित रखा जाएगा, अर्थातः–

"Fee.— Every application for the grant of licence of renewal thereof shall be accompanied by a treasury receipt or bank challan showing the fee according to the following scale had been paid, namely:—

(a) to commerce or carry on the business as a manufacturer of the dealer in any animal article shall be 2500/- rupees.

(b) to commerce or carry on the business as a taxidermist shall be 12500/-".

6. रूल 40ए का अतःस्थापन.––सैड रूल्ज के रूल 49 के पश्चात् निम्नलिखित रूल अंतःस्थापित किया जाएगा, अर्थात्:–

"49 A. Power of Government. The State Government may by order revise the rates from time to time."

नोट—

- मोबाइल कैमरों के उपयोग के लिए शुल्क, प्रवेश शुल्क में सम्मिलित किया गया है और नियम 28(3) (क) और (ख) के अन्तर्गत आता है। नियम 28(4) के अन्तर्गत प्रस्तावित शुल्क केवल व्यवसायिक कैमरों के उपयोग के लिए है।

- सभी शुल्क अग्रिम रूप से देय होंगे

- शुल्क आनुपातिक आधार पर लेने की बजाय एकमुश्त आधार पर ही लिया जाएगा।

आदेश द्वारा,
हस्ताक्षरित / –
(कमलेश कुमार पंत, आई.ए.एस.),
अतिरिक्त मुख्य सचिव (वन)।

———————

[Authoritative English Text of this Department Notification No. FFE-B-A(3)-5/2019, dated 06-06-2026 as required under clause (3) of Article 348 of the Constitution of India].

FOREST DEPARTMENT

NOTIFICATION

Shimla, the 6th June, 2026

No. FFE-B-A(3)-5/2019.—In exercise of the powers conferred by Section 64 of the Wildlife (Protection) Act, 1972, the Governor, Himachal Pradesh is pleased to make the following rules further to amend the Wildlife (Protection) Himachal Pradesh Rules, 1975 as notified vide this Department Notification No. 6-9/73-SF, dated 24-02-1975 and published in the Rajpatra, Himachal Pradesh on 25th June, 1975, namely:—

1. Short title and commencement.—(1) These rules may be called the Wildlife (Protection) Himachal Pradesh (Amendment) Rules, 2026.

(2) These rules shall come into force from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh.

2. Amendment of rule 28.—In rule 28 of the Wildlife (Protection) Himachal Pradesh Rules, 1975 (hereinafter referred to as the said rules),—

(a) for sub-rule (3), the following shall be substituted, namely:—

"3(a) The entrance fees in the case of citizen of India shall be as under:—

(i)	Photography	Rs. 300/- per day for first 3 days and Rs. 500/- for every additional day after 3 days.
(ii)	Tourism	
(iii)	Transaction of lawful business with any person residing in the sanctuary.	

(b) The entrance fees in the case of a person other than a citizen of India shall be as under:—

(i)	Photography	Rs. 600/- per day for first 3 days and Rs. 1000/- for every additional day after 3 days.
(ii)	Tourism	
(iii)	Transaction of lawful business with any person residing in the sanctuary.	

(c) A student studying in the school shall be permitted on payment of half the rate of fees mentioned in clause (a) or (b) as the case may be.

(d) No fee shall be payable in respect of a child below five years of age

(e) Additional fees shall be levied for light vehicle and heavy vehicle as under:—

For every light vehicle	Rs. 1000/- per day.
For every heavy vehicle	Rs. 2000/- per day.

(b) for sub-rule (4), the following shall be substituted, namely:-

"(4) (a) The fees for operating a camera shall be as under:—

(i)	Still Camera	Citizen of India	Rs. 625/- for first 3 days and Rs. 125/- for every additional day after 3 days.
		A person other than citizen of India	Rs. 1250/- for first 3 days and Rs. 250/- for every additional day after 3 days.
(ii)	Cine Camera	Citizen of India	Rs. 12,500/- for first 3 days and Rs. 18,500/- for every additional day after 3 days.
		A person other than citizen of India	Rs. 25,000/- for first 3 days and Rs. 37,500/- for every additional day after 3 days.

(b) The fees for shooting films shall be as under:—

(i)	Feature film by private agency	Rs. 10000/- per day or Rs. 60000/- per week.
(ii)	Feature film by government agency	Rs. 6000/- per day or Rs. 35000/- per week.
(iii)	Documentary film by private agency	Rs. 6000/- per day or Rs. 30000/- per week.

(iv)	Documentary film by government agency	Rs. 4000/- per day or Rs.20000/- per week.
(v)	For Home video	Rs. 2000/- per day or Rs. 10000/- per week.
Note : For a person other than citizen of India, where permitted, the fees shall be thrice the above in foreign currency at current rate prevalent**.**		

(c) Special permission for use of drones may be given by the Chief Wildlife Warden only for Citizens or Institutions of India for educational or research or publicity or awareness purposes, and the fees shall be as under:—

(i)	Use of Drone Camera by Himachal Pradesh State Government or Agency	Rs. 10000/- per day for first 3 days and Rs. 15000/- for every additional day after 3 days.
(ii)	Use of Drone Camera by any other Government or Agency	Rs. 30000/- per day for first 3 days and Rs. 45,000/- for every additional day after 3 days.
(iii)	Use of Drone Camera by private agency or media house or NGO or freelance photographer or others	Rs. 50000/- per day for first 3 days and Rs. 75,000/- for every additional day after 3 days.

(d) The rates for the provision of equipment by the Himachal Pradesh Forest Department on rent shall be as under:—

(i)	Single or Double occupancy tent for Commercial organization	Rs. 1000/- per tent per day
(ii)	More than double occupancy tent for Commercial organization	Rs. 1250/- per tent per day
(iii)	Single or Double occupancy tent for Non-Commercial organization (educational etc.)	Rs. 750/- per tent per day
(iv)	More than double occupancy tent for Non-Commercial organization (educational etc.)	Rs. 1000/- per tent per day
(v)	Jacket or Wind cheater or Trekking pants or Shoes or Blanket or Mattress or Rucksack	Rs. 200/- per day
(vi)	Sleeping bag	Rs. 500/- per day
Note: For a person other than citizen of India, where permitted, the rates shall be thrice the above in foreign currency at current rate prevalent**:**		

Provided a security amount of Rs. 500 shall be deposited before renting.

3. Amendment of rule 29.—In rule 29 of the said rules,—

(a) for sub-rule (2), the following shall be substituted, namely:—

"(2) The fees payable by a person or a party not exceeding five, for conducting investigation or study of wildlife and purposes ancillary or incidental thereto; or scientific research in a sanctuary or National Park shall be Rs. 100/- per day in case of a citizen of India and Rs. 500/- per day for a person other than citizen of India." and

(b) for sub-rule (3), the following shall be substituted, namely:—

"(3) In addition to fees under Rule 29(2) above, an Annual License Fee for investigation or study of Wildlife and purposes ancillary or incidental thereto; or scientific research in a sanctuary or National Park shall be as under:—

(i)	Indian students not applying through any research organization (other than Ph.D. scholar)	Rs. 500/-
(ii)	Students other than citizen of India for applying through any research organization (other than Ph.D. scholar)	Rs. 1000/-
(iii)	Research organization or academic institution of state government, or Project oriented research work sanctioned by the state government- For Indian scholars For scholars other than citizen of India	 Rs. 5000/- Rs. 10000/-
(iv)	Research organization or academic institution of Government of India	Rs. 30000/-
(v)	Scholars applying through a research organization or academic institution of the State Government or Government of India; or Scholars applying for Project oriented research work sanctioned by the State Government or Government of India- Indian (Other than Ph.D.) Other than Citizen of India (Other than Ph.D.) Indian(For Ph.D.). Other than Citizen of India (For Ph.D.)	 Rs. 30000/- Rs. 50000/- Rs. 50000/- Rs. 75000/-
(vi)	Pharmaceutical industries or institutions or individual freelance researchers or	Rs. 75000/-

	other private organizations; or Universities or academic institutions or organizations based outside India; or NGOs or other similar entities".	

4. Amendment of rule 33.—In rule 33 of the said rules, in sub-rule (2), for the words "two rupees", the words "five hundred rupees" shall be substituted.

5. Amendment of rule 40.—for rule 40 of the said rule, the following shall be substituted, namely:—

Fee.—Every application for the grant of licence of renewal thereof shall be accompanied by a treasury receipt or bank challan showing the fee according to the following scale had been paid, namely:—

(a) to commerce or carry on the business as a manufacturer of the dealer in any animal article shall be 2500/- rupees.

(b) to commerce or carry on the business as a taxidermist shall be 12500/".

6. Insertion of rule 49A.—After rule 49 of the said rules, the following shall be inserted, namely:—

"49 A. Power of Government- The State Government may by order revise the rates from time to time."

Note:—

- The Fees for use of mobile cameras has been factored into and are inbuilt in the Entrance Fees-Rule 28(3) (a) and (b). The Fees proposed under Rule 28(4) are only for use of Professional Cameras.
- All fees shall be chargeable in advance
- Fee shall be charged on lump sum basis only and not pro rata basis.

By order,

Sd/-
(KAMLESH KUMAR PANT, IAS),
Additional Chief Secretary (Forest).

In the Court of Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.)

Shashi Bala w/o Sh. Gurmeet Singh, r/o Village/Mohaal Mahldoo Sujanpur, Tehsil Sujanpur, District Hamirpur (H.P.). *.. Applicant.*

Versus

General Public *. .Respondent.*

Application for publication in Rajpatra (State Gazette Notification) regarding the change/correct the name of applicant as Neena instead of Neena Kumari.

Shashi Bala w/o Sh. Gurmeet Singh, r/oVill./Mohaal Mahldoo Sujanpur, Tehsil Sujanpur, District Hamirpur (H.P.) has submitted an application for correction of name as per the contents of application the applicant has submitted that the correct name is Reehansh Rana instead of Reehanshi Rana. The applicant is advised to let his name published in the Gazette of Govt. of H.P.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this rectification in the name of applicant file the objection personally or in writing before this court on or before 30-06-2026 the objection received after 30-06-2026.

Issued today on 03-06-2026 under my hand and seal of the court.

Seal. Sd/-

Sub-Divisional Magistrate,
Sujanpur, District Hamirpur (H.P.).

In the Court of Sh. Vikash Shukla, HAPS, Marriage Officer-cum-**Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Atul Rana aged 28 years s/o Sh. Satish Rana, r/o Village Puar, P.O. Bir Bagehra, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Richa Sharma aged 26 years d/o Sh. Vijay Sharma, r/o A-59 Gali N0. 8, Chander Vihar, Mandawali, Dehli-110 092 . . *Applicants*.

Versus

General Public . . *Respondent*.

Subject .—Notice of u/s 16 Marriage Special Act, 1954.

Atul Rana aged 28 years s/o Sh. Satish Rana, r/o Village Puar, P.O. Bir Bagehra, Tehsil Sujanpur, District Hamirpur (H.P.) and Richa Sharma aged 26 years d/o Sh. Vijay Sharma, r/o A-59 Gali N0. 8, Chander Vihar, Mandawali, Dehli-110 092 have filed an application in the court of under section 16 of special Marriage Act, 1954 (Central Act) as amended by the marriage laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 08-02-2026 at Grand KBC Banquet, Surya Nagar, Ghaziabad, Utter Pardesh as per Hindu Rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 30-06-2026 after that no objections will be entertained and marriage will be registered accordingly.

Issued today on 04-06-2026 under my hand and seal of the court.

Seal. Sd/-

(SH. VIKASH SHUKLA, HAPS),
Marriage Officer-cum-*Sub-Divisional Magistrate,*
Sujanpur, District Hamirpur (H.P.).

In the Court of Sh. Vikash Shukla, HAPS, Marriage Officer-cum-**Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Vikas Kumar aged 37 years s/o Sh. Ram Sharan, r/o V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Kajal aged 26 years d/o Sh. Jagan Nath, r/o 88 Gali N0.3, Hindustani Basti Lohgarh Gate Amritsar-1, Punjab. . . *Applicants*.

Versus

General Public . . *Respondent*.

Subject .—Notice of u/s 16 Special Marriage Act, 1954.

Vikas Kumar aged 37 years s/o Sh. Ram Sharan, r/o V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) and Kajal aged 26 years d/o Sh. Jagan Nath, r/o 88 Gali N0.3, Hindustani Basti Lohgarh Gate Amritsar-1, Punjab have filed an application in the court of under section 16 of special Marriage Act, 1954 (Central Act) as amended by the Marriage laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 20-03-2026 at Radhey Krishna Mandir Durgiyana Amritsar Punjab. as per Hindu Rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 07-07-2026 after that no objections will be entertained and marriage will be registered accordingly.

Issued today on 04-06-2026 under my hand and seal of the court.

Seal. Sd/-
(SH. VIKASH SHUKLA, HAPS),
Marriage Officer-cum-*Sub-Divisional Magistrate,*
Sujanpur, District Hamirpur (H.P.).

In the Court of Sh. Vikash Shukla, HAPS, Marriage Officer-cum-**Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.)**

In the matter of :

1. Dharmender Kumar aged 38 years s/o Sh. Amin Chand, r/o Vill. Makloh, P.O. Luhna, Tehsil Baroh, District Kangra (H.P.).

2. Raveena aged 20 years d/o Sh. Tehseel Khan, r/o V.P.O. Tanda, Tehsil Shaabad, Distt. Rampur (U.P.) . . *Applicants*.

Versus

General Public . . *Respondent*.

Subject .—Notice of the Intended Marriage.

Dharmender Kumar aged 38 years s/o Sh. Amin Chand, r/o Vill. Makloh, P.O. Luhna, Tehsil Baroh, District Kangra (H.P.) and Raveena aged 20 years d/o Sh. Tehseel Khan, r/o V.P.O. Tanda, Tehsil Shaabad, Distt. Rampur (U.P.) have filed an application in the court of under section 05 of special Marriage Act, 1954. in which they stated that they intend to solemnize their marriage within three months of calendar.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objection personally or in writing before this court on or before 07-07-2026. The objection received after 07-07-2026 will not entertained and marriage will be registered accordingly.

Issued today on 04-06-2026 under my hand and seal of the court.

Seal. Sd/-
(SH. VIKASH SHUKLA, HAPS),
Marriage Officer-cum-*Sub-Divisional Magistrate,*
Sujanpur, District Hamirpur (H.P.).

In the Court of Marriage Officer-cum-**Sub-Divisional Magistrate, Bhoranj,**
Distt. Hamirpur (H. P.)

1. Subham s/o Sh. Deep Kumar, Village Khatrwar, P.O. Tikkari Minhansa, Tehsil Bhoranj, District Hamirpur (H.P.) age 23 years old.

2. Gabriela Fernanda Rodriguez Diostillo d/o Sh. Jorge Alberto Rodriguez Crespin, r/o 75 AV NTE CL Mano De Leon 222, San Antonio Abad San Salvador age 21 years old. . *Applicants.*

Versus

General Public

Subject.—Notice of intended Marriage.

Sh. Subham & Gabriela Fernanda Rodriguez Diostillo have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnized their marriage with in next three calendar months.

Therefore the general public is hereby informed through this notice that if any person who having any objection regarding this marriage can file the objection personally or in writing before this court on or before 04-07-2026. In case no objection is received by 04-07-2026 it will be presumed that there is no objection to the above said marriage and the same will allowed accordingly.

Issued today on 04-06-2026 under my hand and seal of the court.

Seal. Sd/-
Marriage Officer-cum-
Sub Divisional Magistrate,
Bhoranj, Distt. Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh HPAS **Marriage Officer-**cum-**Sub-Divisional Magistrate, Hamirpur, Himachal Pradesh**

In the matter of :

1. Sh. Rishi Kumar aged 37 years s/o Sh. Om Parkash, r/o H.No. MIG-637, Urban Estate phase-1 Patiala P.B.

2. Smt. Shivali Sharma aged 37 years d/o Sh. Shakti Chand r/o H.No. 470, Ward No. 01, Anoo, Tehsil and District Hamirpur H.P. . . *Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Rishi Kumar and Smt. Shivali Sharma have filed an application u/s 15 of 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 20-06-2026 at Gasota Mandir Bohni, Teh. & Distt. Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objection personally or in writing, before this court on or before 06-07-2026. In case no objection is received by 06-07-2026, it will be presumed that there is no objections to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-06-2026.

Seal. Sd/-
Marriage Officer-cum-*S.D.M.,*
Sub-Division Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh HPAS **Marriage Officer-**cum-**Sub-Divisional Magistrate, Hamirpur, Himachal Pradesh**

In the matter of :

1. Sh. Vipender Singh aged 36 years s/o Sh. Purshottam Chand, r/o Village Kamlah, P.O. Khagal, Tehsil and District Hamirpur (H.P.).

2. Smt. Shalini aged 35 years d/o Sh. Charia Ram, r/o Village Kufer, P.O. Gumma, Tehsil Kotkhai, District Shimla (H.P.) . . *Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Vipender Singh and Smt. Shalini have filed an application u/s 15 of 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 20-03-2026 at Mata Jhaniari Devi Temple Jhaniari, Teh. & Distt. Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objection personally or in writing, before this court on or before 14-07-2026. In case no objection is received by 14-07-2026, it will be presumed that there is no objections to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-06-2026.

Seal. Sd/-
Marriage Officer-cum-*S.D.M.,*
Sub-Division Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh HPAS **Marriage Officer-**cum-**Sub-Divisional Magistrate, Hamirpur, Himachal Pradesh**

In the matter of :

1. Sh. Suresh Kumar aged 65 years s/o Sh. Jaisi Ram, r/o Village Bharin, P.O. Ropa, Tehsil and District Hamirpur (H.P.)

2. Smt. Anu Bala aged 47 years d/o Sh. Jaswant Singh, r/o V.P.O. Moondhi, Tehsil and District Kangra (H.P.) . . *Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Suresh Kumar and Smt. Anu Bala have filed an application u/s 15 of 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 10-05-2026 at Shri Mahakali Kamakhia Devi Mandir, Bharmat, Teh. Palampur, Distt. Kangra (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objection personally or in writing,

before this court on or before 10-07-2026. In case no objection is received by 10-07-2026, it will be presumed that there is no objections to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-06-2026.

Seal. Sd/-
Marriage Officer-cum-*S.D.M.,*
Sub-Division Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh HPAS **Marriage Officer-**cum-**Sub-Divisional Magistrate, Hamirpur, Himachal Pradesh**

In the matter of :

1. Sh. Raj Kumar s/o Sh. Dile Ram, r/o Village Ropa, P.O. Nalti, Tehsil and District Hamirpur (H.P.).

2. Smt. Rooma Devi d/o Sh. Prakash chand, r/o Vill Peer Saluhi, Peer (293), Kangra (H.P.) . . *Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Raj Kumar and Smt. Rooma Devi have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objection personally or in writing, before this court on or before 15-07-2026. In case no objection is received by 15-07-2026, it will be presumed that there is no objections to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-06-2026.

Seal. Sd/-
Marriage Officer-cum-*S.D.M.,*
Sub-Division Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh HPAS **Marriage Officer-**cum-**Sub-Divisional Magistrate, Hamirpur, Himachal Pradesh**

In the matter of :

1. Sh. Dinesh Kumar Chauhan s/o Sh. Rakesh Kumar Chauhan, r/o Village Chahar, P.O. Barin, Tehsil and District Hamirpur (H.P.).

2. Smt. Manisha d/o Sh. Chhering Tobden, r/o VTC: Shaung Khas, P.O. Shong, Sub-District Sangla, District Kinnaur (H.P.)-172 105 . . *Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Dinesh Kumar Chauhan and Smt. Manisha have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objection personally or in writing, before this court on or before 13-07-2026. In case no objection is received by 13-07-2026, it will be presumed that there is no objections to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-06-2026.

Seal. Sd/-
Marriage Officer-cum-*S.D.M.,*
Sub-Division Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh HPAS **Marriage Officer-**cum-**Sub-Divisional Magistrate, Hamirpur, Himachal Pradesh**

In the matter of :

1. Sh. Nishant Sharma s/o Sh. Desh Raj, r/o Village Tibbi, P.O. Kuthera, Tehsil and District Hamirpur (H.P.).

2. Smt. Sonakshi Jaswal d/o Sh. Ajay Kumar, r/o Ward No.-3, Vill. Duhal Bhatwalan, P.O. Dhalwari, Tehsil Amb, District Una (H.P.) . . *Applicants*.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Nishant Sharma and Smt. Sonakshi Jaswal have filed an application u/s 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents before the court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objection personally or in writing, before this court on or before 13-07-2026. In case no objection is received by 13-07-2026, it will be

presumed that there is no objections to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-06-2026.

Seal. Sd/-
Marriage Officer-cum-*S.D.M.,*
Sub-Division Hamirpur (H.P.).

Before the Sub-Divisional Magistrate, Banjar, District Kullu (H.P.)

Case No : 03/2026 Date of Institution : 21-05-2026

In the matter of :

1. Sh. Sanjeev Kumar aged 22 years s/o Sh. Nan Ram, Village Sharan, P.O. Raila, Tehsil Sainj, Distt. Kullu (H.P.).

2. Sh. Jugat Ram aged 48 years s/o Jhabe Ram, V.P.O. Raila, Tehsil Sainj, Distt. Kullu (H.P.) . . *Applicants.*

Versus

General Public . . *Respondent.*

Subject.—Proclamation regarding the missing and presumed death of Individuals in the Monsoon Disaster, 2025.

Whereas, the area of Village Sharan Bihali of Tehsil Sainj, Distt. Kullu was severely impacted by the cloudburst/flash flood in monsoon season 25th June, 2025 resulting in large-scale destruction, displacement and loss of life.

And whereas, the persons listed below, who were present in the affected area, have been reported missing since the aforementioned date, and despite extensive search and rescue operations, their whereabouts remain unknown.

And whereas, inquiries have been conducted by Tehsildar Sainj and no credible information regarding their survival has been received.

Now, therefore, the general public and the all concerned are hereby notified that the provisional presumption of death is being considered for the following mission persons :

Sl. No.	Name of Missing person	Father/Spouses name	Age	Permanent Address	FIR/Missing Report No. & Date	Police Station
1.	Sh. Nand Ram	Sh. Jhabe Ram	64 years	Village Sharn Bihali, P.O. Raila, Tehsil Sainj, Distt. Kullu (H.P.)	General Diary No: 020 Dated : 25-06 2025 (09.15 P.M.)	Sainj
2.	Smt. Yan Dassi	w/o Sh. Jhabe Ram	60 years	V.P.O. Raila, Tehsil Sainj, Distt. Kullu (H.P.)		

Any person having any knowledge, claims or objections regarding the whereabouts or survival of the above-mentioned missing individual(s) must submit their claims in writing, supported by evidence, to the undersigned within 30 days from the date of publication of this proclamation.

If no claims or objections are received within the stipulated period, the undersigned will proceed to declare the presumed death of the person(s) and issue Death Certificates to the next of kin.

Given under my hand seal on the date 21st Day of May, 2026.

Seal. Sd/-

Sub-Divisional Magistrate,
Bhanjar, District Kullu (H.P.).

ब अदालत उप–मण्डल दण्डाधिकारी, बन्जार, जिला कुल्लू (हि0प्र0)

मामला संख्या 03 / 2026 संस्थापन तिथि : 21–05–2026

मामले में :

1. श्री संजीव कुमार आयु 22 वर्ष पुत्र श्री नन्द राम, ग्राम शरण, डाकघर रायला, तहसील सैंज, जिला कुल्लू, हिमाचल प्रदेश।

2. श्री जुगत राम आयु 48 वर्ष पुत्र झाबे राम, उप–डाकघर रायला, तहसील सैंज, जिला कुल्लू, हिमाचल प्रदेश .. आवेदक / आवेदकों।

बनाम

आम जनता .. प्रतिवादी।

विषय.––मानसून आपदा 2025 में लापता और संभावित मृत्यु के संबंध में घोषणा।

जबकि कुल्लू जिले की सैंज तहसील के शरण बिहाली गांव का क्षेत्र मानसून के मौसम में 25 जून 2025 को बादल फटने / अचानक आई बाढ़ से बुरी तरह प्रभावित हुआ जिसके परिणामस्वरूप बड़े पैमाने पर विनाश विस्थापन और जानमाल का नुकसान हुआ।

और चूंकि प्रभावित क्षेत्र में उपस्थित निम्नलिखित व्यक्तियों के उपर्युक्त तिथि से लापता होने की सूचना मिली है और व्यापक खोज एवं बचाव अभियान के बावजूद उनका पता नहीं चल पाया है और चूंकि तहसीलदार सैंज द्वारा पूछताछ की गई है और उनके जीवित होने के संबंध में कोई विश्वसनीय जानकारी प्राप्त नहीं हुई है।

अतः आम जनता और सभी संबंधित पक्षों को सूचित किया जाता है कि निम्नलिखित लापता व्यक्ति / व्यक्तियों के लिए मृत्यु की अस्थायी आशंका पर विचार किया जा रहा है :

क्रम संख्या	लापता व्यक्ति का नाम	पिता / पति का नाम	आयु	स्थायी पता	एफ.आई.आर / लापता रिपोर्ट संख्या एवं तिथि	पुलिस स्टेशन
1.	श्री नंद राम	श्री झाबे राम	64 आयु	ग्राम शरण, बिहाली, डाकघर	सामान्य डायरी संख्या : 020,	सैंज

				रायला, तहसील सैंज, जिला कुल्लू, हिमाचल प्रदेश	दिनांक : 25–06–2025 (रात 9.15 बजे)	
2.	श्रीमती यान दासी	पत्नी श्री झाबे राम	60 वर्ष	गांव रैला, तहसील सैंज, जिला कुल्लू, हिमाचल प्रदेश		

यदि किसी व्यक्ति को उपरोक्त लापता व्यक्ति / व्यक्तियों के बारे में कोई जानकारी दावा या आपत्ति हो तो उसे अपने दावे लिखित रूप में साक्ष्य सहित इस घोषणा के प्रकाशन की तिथि से 30 दिनों के भीतर अधोहस्ताक्षरी को प्रस्तुत करने होंगे।

यदि निर्धारित अवधि के भीतर कोई दावा या आपत्ति प्राप्त नहीं होती है तो अधोहस्ताक्षरी संबधित व्यक्ति / व्यक्तियों की अनुमानित मृत्यु घोषित कर देंगे और उनके निकट संबंधियों को मृत्यु प्रमाण–पत्र जारी करेंगे।

मेरे हस्ताक्षर और मोहर के तहत दिनांक 21 मई, 2026 को जारी किया गया।

मोहर

हस्ताक्षरित / –
उप–मण्डल दण्डाधिकारी,
बंजार, जिला कुल्लू (हि0प्र0)।

————————

In the Court of Assistant Collector Second Grade, Sundernagar, Distt. Mandi (H.P.)

In the matter of :

Partition Case No. 807723/2026 Date of hearing : 25-06-2026

Nagender *alias* Nageshwar Sharma s/o Late Sh. Balhu *alias* Jai Ballah, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar (H.P.) . . *Applicant.*

Versus

1. Sh. Ramesh Kumar s/o Late Lachhman Dass 2, r/o Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, 2. Prem Chand s/o Late Sh. Lachman Dass, Village Bahot, P.O. Sundernagar -1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 3. Anjna Sharma d/o Late Sh. Lachman Dass, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 4. Chanda Devi w/o Late Sh. Lachman Dass, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 5. Smt. Durgi d/o Late Sh. Gauru, Village Bahot, P.O. Sunder Nagar-I, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 6. Smt. Brahmi d/o Late Sh. Gauru, Village Bahot, P.O. Sundernagar-1, Tehsil Sudernagar, District Mandi, Himachal Pradesh-175 018, 7. Nagender s/o Late Sh. Bam Dev, Village Bahot, P.O. Sundernagar-1, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 8. Smt. Daya devi d/o Late Sh. Bam Dev w/o Sh. Dharam Chand, Village Mohtla, P.O. Balh, Tehsil Balh, District Mandi, Himachal Pradesh, 9. Smt. Meera d/o Late Sh. Bam Dev w/o Sh. S.K. Sharma, Village Dhanotu, P.O. Mahadev, Tehsil Sundernagar, District Mandi, Himachal Pradesh, 10. Smt. Durga Sharma d/o Late Sh. Kali Dass w/o Sh. Joginder, Near Cinema Chowk, Bhojpur, Tehsil Sundernagar, District Mandi, Himachal Pradesh, 11. Nitin Sharma s/o Late Sh. Shiv Kumar, Village Salab Kot, P.O. Sundernagar-1, Tehsil

Sundernagar, District Mandi, Himachal Pradesh-175 018, 12. Mridul Sharma d/o Late sh. Shiv Kumar, Village Salab Kot, P.O. Sundernagar-I, Tehsil Sundernagar, District Mandi, Himachal Pradesh-175 018, 13. Lata Devi w/o Late Sh. Shiv Kumar, Village Salab Kot, P.O. Sundernagar-1, Tehsil Sindernagar, District Mandi, Himachal Pradesh-175 018, 14. Yash s/o Late Sh. Rajeev Kumar, Village Punghru, P.O. Sunder Nagar-I, Distt. Mandi, 15. Himani d/o Sh. Rajeev Kumar, Village Punghru, P.O. Sunder Nagar-I, Distt. Mandi, 16. Priya d/o Sh. Rajeev Kumar, Village Punghru, P.O. Sundernagar-I, Distt. Mandi, 17. Godawari w/o Late Sh. Lekh Raj, Village Punghru, P.O. Sundernagar-I, Distt. Mandi, 18. Sunita d/o Late Sh. Lekh Raj, Village Punghru, P.O. Sunder nagar-1, Distt. Mandi, 19. Krishna w/o Late Sh. Rattan Lal, Village Punghru, P.O. Sundernagar-I, Distt. Mandi, 20. Raj Kumari d/o Late Sh. Rattan Lal, Village Punghru, P.O. Sundernagar-1, Distt. Mandi, 21. Savitri Devi w/o Sh. Basudev, Village Punghru, P.O. Sundernagar-1, Distt. Mandi, 22. Rohit s/o Late Sh. Basudev, Village Punghru, P.O. Sundernagar-1, Distt. Mandi, 23. Deepika d/o Late Sh. Basudev, Village Punghru, P.O. Sunder Nagar-I, Distt. Mandi, 24. Tanuja d/o Late Smt. Bhavana d/o Late Sh. Rattan Lal, c/o Sh. Puran Chand, r/o V.P.O. Galma, Tehsil Balh, District Mandi, H.P., 25. Rita Devi d/o Late Smt. Bhavana d/o Late Sh. Rattan Lal, c/o Sh. Puran Chand, r/o V.P.O. Galma, Tehsil Balh, District Mandi, H.P., 26. Poonam Kumari d/o Late Smt. Bhavana d/o Late Sh. Rattan Lal, c/o Sh. Puran Chand, r/o V.P.O. Galma, Tehsil Balh, District Mandi (H.P.). . .*Respondent.*

PROCLAMATION/NOTICE

Whereas, a petition for partition of joint land comprised in Khata No. 243, Khatoni No. 370 to 373, Khasra No. Kitta 07, area measuring 790.00 Sq. Mts. situated at Muhal Bari/26/9, Tehsil Sundernagar, District Mandi is pending adjudication before this court.

And, whereas service upon the above-named respondents could not be effected through ordinary modes of service despite repeated efforts and it appears that respondent are avoiding service.

Therefore, by way of this proclamation, the above-named respondents are hereby informed that the aforesaid partition proceedings are pending before this Court. The respondents are directed to appear in person or through duly authorized counsel before this Court on 25th of June 2026 at 11.00 A.M., failing which the case shall be proceeded with *ex parte* in accordance with law.

This proclamation is being issued under the relevant provisions of law for effecting service upon the aforesaid respondents.

Given under my hand and seal of the Court on this day of 4th of May, 2026.

Seal. Sd/-

Assistant Collector Second Grade,
Sundernagar, Distt. Mandi (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar, District Mandi (H.P.)

In the matter of :—

1. Sh. Tara Chand s/o Sh. Het Ram, Village Vihandhar, P.O. Gharan, Tehsil Sadar, Distt. Mandi (H.P.).

2. Smt. Panchshila Bohra d/o Late Budhi Bohra, Vill. Goma Road Manali, P.O. & Tehsil Manali, Distt. Kullu (H.P.) . . Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Tara Chand s/o Sh. Het Ram, Village Vihandhar, P.O. Gharan, Tehsil Sadar, Distt. Mandi (H.P.) and Smt. Panchshila Bohra d/o Late Budhi Bohra, Vill. Goma Road Manali, P.O. & Tehsil Manali, Distt. Kullu (H.P.) at present wife Sh. Tara Chand s/o Sh. Het Ram, Village Vihandhar, P.O. Gharan, Tehsil Sadar, Distt. Mandi (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 25-01-2026 according Hindu rites and customs at Temple Mata Dhara Nagan, Tehsil Sadar, Distt. Mandi, H.P. and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage, can file the objections personally or in writing before this court on or before 01-07-2026 after that no objections will be entertained and marriage will be registered.

Issued today on 2nd day of June, 2026 under my hand and seal of the court.

Seal. Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sunila w/o Sh. Nek Ram, r/o V.P.O. Jhakri, Tehsil Rampur Bsr., District Shimla, Himachal Pradesh . . *Applicant.*

Versus

General Public . . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her son's name from Jitin s/o Sh. Nek Ram to Jatin s/o Sh. Nek Ram in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change of applicant son's name as Jatin s/o Sh. Nek Ram in place of Jitin s/o

Sh. Nek Ram, they should appear before the undersigned on or before 25-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 27th day of May, 2026 under my hand and seal of the Court.

Seal. Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Usha Devi w/o Sh. Bela Singh, r/o Vill. Airly, P.O. Theli-Chakti, Tehsil Rampur Bsr., District Shimla, Himachal Pradesh . . *Applicant.*

Versus

General Public . . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her daughter's name from Navya d/o Sh. Bela Singh to Navya Mehta d/o Sh. Bela Singh in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change of applicant daughter's name as Navya Mehta d/o Sh. Bela Singh in place of Navya d/o Sh. Bela Singh, they should appear before the undersigned on or before 25-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 27th day of May, 2026 under my hand and seal of the Court.

Seal. Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Kehar Singh s/o Sh. Jawahar Singh, r/o Vill. Kuthru, P.O. Kiyao, Tehsil Rampur Bsr., District Shimla, Himachal Pradesh . . *Applicant.*

Versus

General Public . . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his son's name from Knishk Niltu s/o Sh. Kehar Singh to Kanishk s/o Sh. Kehar Singh in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change of applicant son's name as Kanishk s/o Sh. Kehar Singh in place of Knishk Niltu s/o Sh. Kehar Singh, they should appear before the undersigned on or before 22-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 20th day of May, 2026 under my hand and seal of the Court.

Seal. Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Tehsildar-cum-**Executive Magistrate, Shimla (Urban),**
District Shimla, Himachal Pradesh

Smt. Sita w/o Sh. Ramesh Kumar, r/o Servant Quarter, No. 10 Brock Hurst, Chotta Shimla-171 002, Tehsil & Distt. Shimla (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Whereas, Smt. Sita w/o Sh. Ramesh Kumar, r/o Servant Quarter, No. 10 Brock Hurst, Chotta Shimla-171 002, Tehsil & Distt. Shimla (H.P.) has filed an application before the undersigned for registration of the birth of her daughter namely Komal born on 19-08-2017 at Budhi Ram Building, Village Shanan, Tehsil & Distt. Shimla (H.P.)

Therefore, through this proclamation, the general public is hereby informed that any person having any objection to the registration of the aforesaid birth may submit the same in writing before this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No

objection received after the prescribed prescribed period shall be entertained and the application shall be decided accordingly.

Given under my hand and seal of this Court on this 3rd June, 2026.

Seal. Sd/-

Tehsildar-cum-*Executive Magistrate, Shimla (Urban),*
District Shimla (H.P.).

ब अदालत श्री प्रेम सिंह, सहायक समाहर्ता द्वितीय श्रेणी, उप–तहसील सराहन, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 80542 / 2026 तारीख मरजुआ : 25–10–2025 अगली सुनवाई : 25–06–2026

श्रीमती मीना पुत्री स्व0 श्री शिव सरन, गांव कन्नै, डाकघर बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) हालाबाद पत्नी श्री राजेश, निवासी चरनजीबी कॉलोनी, भीवानी हरियाणा वादिया।

बनाम

1. श्रीमती मीना पुत्री स्व0 श्री शिव सरन, गांव कन्नै, डा0 बौंडा, उप–तहसील सरहान, जिला शिमला (हि0प्र0) 2. श्रीमती आशा पुत्री श्री न्यारू, निवासी गांव कन्नै, डाकघर बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 3. श्रीमती चुडामणी पुत्री श्री नेउ, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 4. श्रीमती कमला पुत्री श्री नेउ, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 5. श्री सतपाल पुत्र श्री चन्द लाल, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 6. श्रीमती संतोष कुमारी पुत्री श्री चन्द लाल, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 7. श्रीमती मंशी देवी विधवा श्री शिवसरन, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 8. श्रीमती रीना पुत्री श्री शिवसरन, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 9. श्री सतेंन्द्र सिंह पुत्र मंगत राम, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 10. श्रीमती सुमिता पुत्री श्री मंगत राम, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 11. श्रीमती झावली देवी विध्वा श्री मंगत राम, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 12. श्री राम लाल, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 13. श्री करम चन्द पुत्र श्री कुरगू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 14. श्री कौंसला पुत्र श्री फागणू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 15. श्री गोसरू पुत्र श्री नीकू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 16. श्रीमती झाउ पुत्री घन्दी, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 17. श्री मदू पुत्र श्री फागणू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 18. श्री सालिग राम पुत्र श्री मोलकू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 19. श्री तेजिन्द्र कुमार पुत्र ओम दत, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 20. श्री गोसरू पुत्र खल्टू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 21. श्री भाग राम पुत्र गोवरू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 22. श्रीमती टुपडी देवी पुत्री गोवरू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 23. श्रीमती हिउदासी पुत्री गोवरू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 24. श्रीमती मिन्डकी विधवा गोवरू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 25. श्री खोबलू पुत्र श्री मोलकू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 26. श्रीमती गौई पुत्री श्री मोलकू, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 27. श्रीमती राम प्यारी पुत्री श्री शालिग राम, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 28. श्रीमती शकुन्तला देवी पुत्री श्री शालिग राम, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 29. श्रीमती कान्ता देवी पुत्री श्री शालिग राम,

गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 30. श्रीमती शीला देवी पुत्री श्री शालिग राम, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 31. श्री न्यारू पुत्र नेउ, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 32. श्रीमती चुडामणी पुत्री नेउ, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 33. श्रीमती कमला देवी पुत्री नेउ, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 34. श्रीमती शुकरी पुत्री नेउ, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) 35. श्रीमती दसू देवी विधवा श्री मनी राम, गांव कन्नै, डा0 बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) ..... प्रतिवादीगण।

दरख्वास्त तकसीम अराजी खाता मुशत्रिका खाता / खतौनी नं0 138 / 497 ता 500 कित्ता 29 रकबा तादादी 00–68–88 है0 व खाता खतौनी नं0 141 / 512 खसरा नं0 1264 रकबा 0–14–40 है0, बाका चक कन्नै, उप–तहसील सराहन, जिला शिमला (हि0प्र0)।

श्रीमती मीना पुत्री स्व0 श्री शिव सरन, गांव कन्नै, डाकघर बौंडा, उप–तहसील सराहन, जिला शिमला (हि0प्र0) ने अराजी खाता / खतौनी 138 / 497 ता 500 कित्ता 29 रकबा तादादी 00–68–88 है0 व खाता खतौनी नं0 141 / 512 खसरा नं0 1264 रकबा 0–14–40 है0, बाका चक कन्नै, उप–तहसील सराहन, जिला शिमला (हि0प्र0) के तकसीम प्रकरण इस अदालत में बराए हुकमन तकसीम प्रस्तुत किए हैं जो इस अदालत में विचाराधीन हैं। प्रतिवादी सं0 12 श्री राम लाल, प्रतिवादी सं0 20 गोसरू पुत्र खल्टू, प्रतिवादी सं0 25 श्री खोबलू पुत्र श्री मोलकू, प्रतिवादी सं0 26 गोई पुत्री श्री मोलकू, प्रतिवादी सं0 31 न्यारू पुत्र श्री नेउ, प्रतिवादी सं0 34 श्रीमती शुकरी पुत्री श्री नेउ, प्रतिवादी सं0 35 श्रीमती दसू देवी विध्वा श्री मनी राम के जायज वारसानों व प्रतिवादी सं0 23 श्रीमती हिउदासी पुत्री गोवरू की तामील बार–बार समन जारी करने के उपरान्त भी असालतन नहीं हो पा रही है, जिस कारण इस अदालत को यकीन हो गया है कि इनकी तामील साधारण तरीके से होनी सम्भव प्रतीत नहीं होती है। उपरोक्त प्रतिवादीगणों की तामील असालतन न होने के कारण तकसीम प्रकरण लम्बित चले आ रहे है।

अतः उपरोक्त प्रतिवादीगणों को इस इश्तहार द्वारा सूचित किया जाता है कि वह दिनांक 25–06–2026 को प्रातः 11.00 बजे असालतन या वकालतन पैरवी मुकद्दमा हेतु हाजिर अदालत आए। हाजिर न आने की सूरत में यह समझा जाएगा इस तकसीम बारे प्रतिवादीगण उपरोक्त को किसी भी प्रकार का उजर व एतराज नहीं है तथा एकतरफा कार्यवाही अमल में लाई जाएंगी।

आज दिनांक 03–06–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
(प्रेम सिंह)
सहायक समाहर्ता द्वितीय श्रेणी,
उप–तहसील सराहन, जिला शिमला (हि0प्र0)।

———————

In the Court of Sub-Divisional Megistrate, Kumarsain, District Shimla (H.P.)

Deepna w/o Sh. Rajneesh Sharma, r/o Village Dheongli, P.O. Pharal, Tehsil Kumarsain, District Shimla (H.P.) ..*Applicant*.

Versus

General Public ..*Respondent.*

Notice/Proclamation Regarding Correction of Name in Aadhar Card of Jahanvi Sharma.

Whereas, the above named applicant has submitted an application for the correction of name of her daughter from Jhanvi to Jahanvi Sharma in the record of Aadhar Card and all other relevant documents associated with the application.

Now, therefore the objections are invited from the general public that if anyone has any objection regarding change of name as Jahanvi Sharma in place of Jhanvi, they should appear before the undersigned on or before 12-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 18-04-2026 under my hand and seal of the court.

Seal.

Sd/-
(MUKESH SHARMA, HAS),
Sub-Divisional Magistrate,
Kumarsain, District Shimla (H.P.).

ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद, जिला सिरमौर, हिमाचल प्रदेश

श्रीमती उषा देवी पुत्री आशा राम, निवासी ग्राम बनालग, डाकघर जनोट, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरख्वास्त.––जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम जनता को सूचित किया जाता है कि श्रीमती उषा देवी पुत्री आशा राम, निवासी ग्राम बनालग, डाकघर जनोट, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश ने एक प्रार्थना–पत्र मय शपथ–पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी, नाहन को इस आशय से प्रस्तुत किया था कि उनकी जन्म तिथि 12–02–1975 का पंजीकरण ग्राम पंचायत सुरला जनोट के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया है कि इनका पंजीकरण ग्राम पंचायत सुरला जनोट में करवाया जावे। उक्त प्रार्थना–पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

अतः इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30–06–2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 02–06–2026 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पच्छाद स्थित सराहां, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद, जिला सिरमौर, हिमाचल प्रदेश

श्री रमेश कुमार पुत्र श्री अमर दत, निवासी ग्रा0 बाग चान्डोग, डा0 नैना टिक्कर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरख्वास्त.––जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम जनता को सूचित किया जाता है कि श्री रमेश कुमार पुत्र श्री अमर दत, निवासी ग्रा0 बाग चान्डोग, डा0 नैना टिक्कर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश ने एक प्रार्थना पत्र मय शपथ पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया था कि उनके पुत्र प्रवीण कुमार के जन्म की तिथि 24–10–2007 का पंजीकरण ग्राम पंचायत सादना घाट के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया कि इनका पंजीकरण ग्राम पंचायत सादना घाट में करवाया जावे। उक्त प्रार्थना–पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30–06–2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 02–06–2026 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पच्छाद स्थित सराहां, जिला सिरमौर (हि0प्र0)।

––––––––

ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद, जिला सिरमौर, हिमाचल प्रदेश

श्रीमती चंचल कुमारी पुत्री केश्वा नन्द, निवासी ग्राम केहनल सढाना, डाकघर बनांह की सैर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरख्वास्त.––जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम जनता को सूचित किया जाता है कि श्रीमती चंचल कुमारी पुत्री केश्वा नन्द, निवासी ग्राम केहनल सढाना, डाकघर बनांह की सैर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश ने एक प्रार्थना–पत्र मय शपथ पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया था कि उनकी जन्म की तिथि 25–04–1977 का पंजीकरण ग्राम पंचायत बनांह धिन्नी के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया कि इनका पंजीकरण ग्राम पंचायत बनांह धिन्नी मे करवाया जावे। उक्त प्रार्थना–पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30–06–2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 02–06–2026 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पच्छाद स्थित सराहां, जिला सिरमौर (हि0प्र0)।

————————

ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद, जिला सिरमौर, हिमाचल प्रदेश

श्रीमती लीला देवी पुत्री गंगू राम, निवासी ग्राम कुईना काटली, डाकघर जनोट, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरख्वास्त.––जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम जनता को सूचित किया जाता है कि श्रीमती लीला देवी पुत्री गंगू राम, निवासी ग्राम कुईना काटली, डाकघर जनोट, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश एक प्रार्थना–पत्र मय शपथ पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया था कि उनकी जन्म की तिथि 12–01–1963 का पंजीकरण ग्राम पंचायत कथाड के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया कि इनका पंजीकरण ग्राम पंचायत कथाड में करवाया जावे। उक्त प्रार्थना–पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30–06–2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 02–06–2026 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पच्छाद स्थित सराहां, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद, जिला सिरमौर, हिमाचल प्रदेश

श्रीमती कृष्णा देवी पुत्री सोहन सिंह, निवासी ग्राम डिम्बर, डाकघर जयहर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरख्वास्त.––जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम जनता को सूचित किया जाता हे कि श्रीमती कृष्णा देवी पुत्री सोहन सिंह, निवासी ग्राम डिम्बर, डाकघर जयहर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश ने एक प्रार्थना–पत्र मय शपथ पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रसतुत किया था कि उनकी जन्म की तिथि 01–01–1977 का पंजीकरण ग्राम पंचायत सिरमौरी मन्दिर के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया कि उनका पंजीकरण ग्राम पंचायत सिरमौरी मन्दिर में करवाया जावें। उक्त प्रार्थना–पत्र जिला रजिस्ट्रार द्वारा इस नयायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30–06–2026 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा सचिव, ग्राम पंचायत को सम्बन्धित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 02–06–2026 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पच्छाद स्थित सराहां, जिला सिरमौर (हि0प्र0)।

––––––––

ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद, जिला सिरमौर, हिमाचल प्रदेश

श्रीमती बिमला देवी पुत्री रिखी राम, निवासी ग्राम गलाना, डाकघर जामन की सैर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरख्वास्त.––जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम जनता को सूचित किया जाता है कि श्रीमती बिमला देवी पुत्री रिखी राम, निवासी ग्राम गलाना, डाकघर जामन की सैर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश ने एक प्रार्थना–पत्र मय शपथ पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया था कि उनकी

जन्म तिथि 08–11–1972 का पंजीकरण ग्राम पंचायत जामन की सैर के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया कि इनका पंजीकरण ग्राम पंचायत जामन की सैर में करवाया जावे। उक्त प्रार्थना–पत्र जिला रजिस्ट्रार द्वारा इस नयायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बार कोई एतराज हो तो वह दिनांक 30–06–2026 को या इससे पूर्व अदालत हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा सचिव ग्राम पंचायत को सम्बंधित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 02–06–2026 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पच्छाद स्थित सराहां, जिला सिरमौर (हि0प्र0)।

————————

ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद, जिला सिरमौर, हिमाचल प्रदेश

श्रीमती सुमन देवी पुत्री श्याम लाल, निवासी ग्राम व डाकघर जयहर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरख्वास्त.––जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम जनता को सूचित किया जाता है कि श्रीमती सुमन देवी पुत्री श्याम लाल, निवासी ग्राम व डाकघर जयहर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश ने एक प्रार्थना–पत्र मय शपथ पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया था कि उनकी जन्म तिथि 17–01–1991 का पंजीकरण ग्राम पंचायत जयहर के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया कि इनका पंजीकरण ग्राम पंचायत जयहर में करवाया जावे उक्त प्रार्थना–पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे, इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30–06–2026 को या इससे पूर्व अदालत हाजिर होकर अपना एतराज पेश का सकता है अन्यथा सचिव ग्राम पंचायत को सम्बंधित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 02–06–2026 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पच्छाद स्थित सराहां, जिला सिरमौर (हि0प्र0)।

ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद, जिला सिरमौर, हिमाचल प्रदेश

श्रीमती निशा देवी पुत्री ज्ञान सिंह, निवासी ग्राम ठाकरों, डाकघर गागल शिकोर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरख्वास्त.––जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम जनता को सूचित किया जाता है कि श्रीमती निशा देवी पुत्री ज्ञान सिंह, निवासी ग्राम ठाकरों, डाकघर गागल शिकोर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश ने एक प्रार्थना–पत्र मय शपथ पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया है कि उनकी जन्म तिथि 15–09–1979 का पंजीकरण ग्राम पंचायत बजगा के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका था व अनुरोध किया कि इनका पंजीकरण बजगा में करवाया जावे। उक्त प्रार्थना–पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि उक्त व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30–06–2026 को या इससे पूर्व अदालत हाजिर होकर अपना एतराज पेश कर सकता है। अन्यथा सचिव पंचायत को सम्बंधित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी का दिए जायेंगे।

आज दिनांक 02–06–2026 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पच्छाद स्थित सराहां, जिला सिरमौर (हि0प्र0)।

––––––––

ब अदालत श्री प्रवीन कुमार, तहसीलदार एवं कार्यकारी दण्डाधिकारी, पच्छाद, जिला सिरमौर, हिमाचल प्रदेश

श्रीमती सुदेश कुमारी पुत्री आत्मा राम, निवासी ग्राम च्योला बोहल, डाकघर गागल शिकोर, तहसील पच्छाद, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

दरख्वास्त.––जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

हरगाह आम जनता को सूचित किया जाता है कि श्रीमती सुदेश कुमारी पुत्री आत्मा राम, निवासी ग्राम च्योला बोहल, डा0 गागल शिकोर, तहसील पच्छाद, जिला सिरमौर हिमाचल प्रदेश ने एक प्रार्थना–पत्र मय शपथ पत्र जिला रजिस्ट्रार एवं मुख्य चिकित्सा अधिकारी नाहन को इस आशय से प्रस्तुत किया था कि उनकी जन्म तिथि 01–07–1975 का पंजीकरण ग्राम पंचायत बजगा के जन्म रजिस्टर में दर्ज नहीं करवाया जा सका

था व अनुरोध किया कि इनका पंजीकरण ग्राम पंचायत बजगा में करवाया जावे। उक्त प्रार्थना–पत्र जिला रजिस्ट्रार द्वारा इस न्यायालय को आगामी कार्यवाही हेतु प्रेषित किया है।

इससे पूर्व कि उक्त व्यक्ति का पंजीकरण किया जावे इस इश्तहार द्वारा हर आम व खास को सूचित किया जाता है कि यदि किसी व्यक्ति की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30–06–2026 को या इससे पूर्व अदालत हाजिर अपना एतराज पेश कर सकता है अन्यथा सचिव ग्राम पंचायत को सम्बंधित उक्त जन्म तिथि दर्ज करने बारे आदेश जारी कर दिए जायेंगे।

आज दिनांक 02–06–2026 को मेरे हस्ताक्षर व न्यायालय की मोहर सहित जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील पच्छाद स्थित सराहां, जिला सिरमौर (हि0प्र0)।

————————

परिवहन विभाग

अधिसूचना

शिमला–2, 6 जून, 2026

संख्याः टी.पी.टी.–ए(4)–5 / 2023.––हिमाचल प्रदेश के राज्यपाल, मोटर यान अधिनियम, 1988 की धारा 96 की उप–धारा (2) के खण्ड (vii) के साथ पठित धारा 212 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, मोटर यान अधिनियम / नियमों के अधीन विभिन्न प्रकार के अनुज्ञापत्र प्रदान करने के लिए हिमाचल प्रदेश मोटर यान नियम, 1999 के नियम 67 का संशोधन करने का प्रस्ताव करते हैं और उन्हें संभाव्य प्रभावित होने वाले जनसाधारण की सूचना के लिए एतद्द्वारा राजपत्र (ई–गजट), हिमाचल प्रदेश में एतद्द्वारा प्रकाशित किया जाता है;

यदि आवेदन फीस में प्रस्तावित संशोधन से संभाव्य प्रभावित होने वाला कोई व्यक्ति आवेदन फीस की बाबत कोई आक्षेप करना चाहे या सुझाव देना चाहे, तो वह लिखित आक्षेप (आक्षेपों) या सुझाव (सुझावों) को उक्त अधिसूचना के राजपत्र (ई–गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से तीस दिन की अवधि के भीतर अतिरिक्त मुख्य सचिव (परिवहन), हिमाचल प्रदेश सरकार, शिमला–2 को भेज सकेगा;

उक्त नियत अवधि के भीतर प्राप्त हुए आक्षेप (आक्षेपों) या सुझाव (सुझावों), यदि कोई हों, पर अन्तिम रूप देने से पूर्व, हिमाचल प्रदेश सरकार द्वारा विचार किया जाएगा, अर्थात्:–

प्रारूप नियम

1. **संक्षिप्त नाम और प्रारम्भ.**––(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश मोटर यान (संशोधन) नियम, 2026 है।

(2) ये नियम राजपत्र (ई–गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **नियम 67 का प्रतिस्थापन.**––हिमाचल प्रदेश मोटर यान नियम, 1999 के नियम 67 के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:–

"67. अनुज्ञापत्र प्रतिहस्ताक्षरित करने, प्रदान करने या नवीकृत के लिए आवेदन फीस :–

(1) अधिनियम के अधीन अनुज्ञापत्र प्रतिहस्ताक्षरित करने, प्रदान करने या नवीकृत करने के लिए प्रत्येक आवेदन के साथ निम्नलिखित फीस के जमा को दर्शाने वाली नकद रसीद / ऑनलाइन भुगतान या ट्रैजरी चालान संलग्न किया जाएगा, अर्थात्:–

क्रम संख्या	यान का प्रवर्ग	अस्थायी	नियमित
1.	मोटर कैबज / ओटो रिक्शा (संविदा गाड़ी)	रुपए 50 / –	रुपए 50 / –
2.	मैक्सी कैबज (संविदा गाड़ी)	रुपए 50 / –	रुपए 50 / –
3.	बसें (संविदा गाड़ी)	रुपए 750 / –	रुपए 1500 / –
4.	हल्के (माल) मोटरयान	रुपए 100 / –	रुपए 200 / –
5.	मध्यम / भारी माल मोटरयान	रुपए 100 / –	रुपए 100 / –
6.	जीप मंजिली गाड़ी (ड्राईवर के अतिरिक्त 4+1 से 8+1 यात्रियों तक बैठने की क्षमता)	रुपए 100 / –	रुपए 100 / –
7.	अन्य मंजिली गाड़ी और प्राईवेट (निजी) सेवा यान	रुपए 500 / –	रुपए 1000 / –
8.	अधिनियम की धारा 88 (8) के अधीन विशेष अनुज्ञापत्र फीस	रुपए 250 / –	रुपए 500 / –

संशोधित दरों में प्रत्येक दो साल में 10% की बढ़ौतरी की जाएगी, जिसे निकटतम 10 तक पूरा (राऊंड आफ) किया जाएगा।

परन्तु भारत में विदेशी राजदूतावासों को उनके स्वामित्वधीन परिवहनयानों की बाबत जारी किए गए अनुज्ञापत्र के लिए कोई फीस संदेय नहीं होगी।

(2) क्षेत्रीय परिवहन प्राधिकारी अनुज्ञापत्र के लिए आवेदन या अनुज्ञापत्र के प्रतिहस्ताक्षर के लिए फीस प्राप्त होने पर, प्रारूप एच0पी0 34 आर0पी0एफ0 में एक पृथक रसीद तैयार करेगा जो फीस देने वाले व्यक्ति को परिदत्त की जाएगी।''

आदेश द्वारा,
हस्ताक्षरित / –
(आर0डी0 नजीम),
अतिरिक्त मुख्य सचिव (परिवहन)।

————————

[Authoritative English Text of this Department Notification No. TPT-A(4)-5/2023, dated 06-06-2026 as required under clause(3) of article 348 of the Constitution of India].

TRANSPORT DEPARTMENT

NOTIFICATION

Dated : Shimla-2, the 06th June, 2026

No. TPT-A(4)-5/2023.—In exercise of the powers conferred by Section 212 read with clause (vii) of sub-section (2) of section 96 of the Motor Vehicle Act, 1988, the Governor,

Himachal Pradesh, proposes to amend rule 67 of the Himachal Pradesh Motor Vehicle Rules, 1999 for the grant of different types of permits under Motor Vehicle Act/Rules and same are hereby published in the Rajpatra (e-Gazette), Himachal Pradesh for the information of the general public likely to be affected thereby;

If any person, likely to be affected by the proposed amendment in the application fee, has any objection(s) or suggestion(s) to make with regard to the application fee, he/she may send the written objection(s) or suggestion(s) to the Additional Chief Secretary (Transport) to the Government of Himachal Pradesh, Shimla-2, within a period of thirty days from the date of publication of said notification in the Rajpatra (e-Gazette), Himachal Pradesh;

The objection(s) or suggestion(s), if any, received within the above stipulated period, shall be considered by the State Government, before finalizing the same, namely :—

Draft Rule

1. Short title and Commencement.—(1) These rules may be called the Himachal Pradesh Motor Vehicle (Amendment) Rules, 2026.

(2) These rules shall come into force from the date of publication in Rajpatra (e-Gazette), Himachal Pradesh.

2. Substitution of Rule 67.—For rule 67 of the Himachal Pradesh Motor Vehicles Rules, 1999, the following shall be substituted, namely:—

67. Application fee for countersignatures, grant or renewal of permit:—

(1) Every application for the countersignatures, grant or renewal of a permit under the Act shall be accompanied by cash receipt/online payment or a treasury challan showing the deposit of following fees, namely:—

Sl. No.	Category of Vehicle	Temporary	Regular
1.	Motor cabs/auto rickshaws **(Contract carriage)**	Rs. 50/-	Rs. 50/-
2.	Maxi cabs **(Contract carriage)**	Rs. 50/-	Rs. 50/-
3.	Buses (within state or All India Tourist Permit) **(Contract carriage)**	Rs. 750/-	Rs. 1500/-
4.	Light (Goods) Motor Vehicles	Rs. 100/-	Rs. 200/-
5.	Medium/Heavy Goods Motor Vehicles	Rs. 100/-	Rs. 100/-
6.	Jeeps Stage Carriage (seating capacity between 4+1 upto 8+1 passengers excluding Driver).	Rs. 100/-	Rs. 100/-
7.	Other stage carriage and Private Service Vehicles	Rs. 500/-	Rs. 1000/-
8.	Special permit fee under section 88 (8) of the Act.	Rs. 250/-	Rs. 500/-

The revised rates will be increased by 10% every two years rounded off to the nearest 10's: Provided that no fee shall be payable for a permit issued to Foreign Embassies in India in respect of transport vehicles owned by them.

(2) A Regional Transport Authority receiving a fee for an application for a permit or the countersignatures of a permit shall prepare a separate receipt in Form HP XXXIV RPF which shall be delivered to the person tendering the fees.

By order,
Sd/-
(R.D. NAZEEM),
Additional Chief Secretary (Transport).

CHANGE OF NAME

I, Suresh Kumar s/o Sh. Atma Ram, r/o Village Khadradi, P.O. Koti Dhiman, Sub-District Renuka, Distt. Sirmaur (H.P.) declare that the correct and actual name of my daughter is Paridhi Sharma as per her all documents/birth certificate. However the name of my daughter is incorrectly shown as Pridi in her Aadhar Card No. (9185 6355 9344), this is wrong and should be corrected as Paridhi Sharma in her Aadhar Card. All concerned please may note.

SURESH KUMAR
s/o Sh. Atma Ram,
r/o Village Khadradi, P.O. Koti Dhiman,
Sub-District Renuka, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Vijay Singh s/o Sh. Kishan Chand, r/o Village Thandal, P.O. Purthi, Distt. Chamba (H.P.) declare that my son's name is wrongly entered as Baby one of Praja Devi in his Aadhar Card. Now I intend to correct my son's name as Shivansh Sharma in Aadhar Card. Concerned note it.

VIJAY SINGH
s/o Sh. Kishan Chand,
r/o Village Thandal,
P.O. Purthi, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Ajay Pal s/o Sh. Jagdish Chander, r/o Village & P.O. Basaral, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Adtiya Chaudhary to Aditya Choudhary. He shall be known as Aditya Choudhary for all purposes in future. Please note.

AJAY PAL
s/o Sh. Jagdish Chander,
r/o Village & P.O. Basaral,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Ajay s/o Sh. Thari Ram, r/o Village Chowki, P.O. & Sub-Tehsil Jari, Distt. Kullu (H.P.) declare that my name is wrongly entered as Aju in my Aadhar Card. Now I intend to correct my name as Ajay in Aadhar Card. Concerned note it.

AJAY
s/o Sh. Thari Ram,
r/o Village Chowki,
P.O. & Sub-Tehsil Jari,
Distt. Kullu (H.P.).

CHANGE OF NAME

I, Sat Prakash s/o Sh. Ram Lal, H. No. 99/10, W. No. 10, Tehsil Paonta Sahib, Devi Nagar (115), Distt. Sirmaur (H.P.) hereby inform that my name Satya Prakash was wrongly written in my Aadhar Card (4373 0449 8996) which should be corrected and written as Sat Prakash.

SAT PRAKASH
s/o Sh. Ram Lal,
H. No. 99/10, W. No. 10,
Tehsil Paonta Sahib,
Devi Nagar (115),
Distt. Sirmaur (H.P.)

CHANGE OF NAME

I, Jagdev Kumar s/o Sh. Hakam Singh, r/o Village Dhana, P.O. Bhatian, Tehsil Nalagarh, Distt. Solan (H.P.) declare that as per documents name of my son is Mahinder Kumar but in Aadhar Card wrongly written as Mohinder Kumar. Now, I want to get his name corrected in Aadhar Card as Mahinder Kumar.

JAGDEV KUMAR
s/o Sh. Hakam Singh,
r/o Village Dhana, P.O. Bhatian,
Tehsil Nalagarh, Distt. Solan (H.P.).

CHANGE OF NAME

I, Vikram Singh s/o Sh. Anokhi Ram, r/o Village Dhar Bharenji, P.O. Jaihar, Tehsil Pachhad, Distt. Sirmaur (H.P.) solemnly affirm and state that my daughter Yashika Chauhan's name has been incorrectly recorded as Yashica Chauhan in her Aadhar No. 7133 8423 2970, the same may be corrected to Yashika Chauhan.

VIKRAM SINGH
s/o Sh. Anokhi Ram,
r/o Village Dhar Bharenji, P.O. Jaihar,
Tehsil Pachhad, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Vyasa Devi w/o Sh. Maya Dass, r/o Village Sanoura, P.O. Gaggal, Tehsil & Distt. Kangra (H.P.) declare that my correct name is recorded in my Bonafide Himachali Certificate as Vyasa Devi. But my name has been wrongly entered as Biasa Devi in my Aadhar Card. Biasa Devi and Vyasa Devi one and the same person. All concerned note.

VYASA DEVI
w/o Sh. Maya Dass,
r/o Village Sanoura, P.O. Gaggal,
Tehsil & Distt. Kangra (H.P.).

CHANGE OF NAME

I, Anchal Singh s/o Sh. Avtar Singh, r/o Village Langhu, P.O. Gandhigram, Tehsil Baijnath, Distt. Kangra (H.P.) declare that I have changed my name from Anchal Singh to Anchit Pathania. Concerned note.

ANCHAL SINGH
s/o Sh. Avtar Singh,
r/o Village Langhu, P.O. Gandhigram,
Tehsil Baijnath, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Himanshi w/o Yub Raj, r/o Village Bandal, P.O. Puid, Tehsil & Distt. Kullu (H.P.) declare that my name is wrongly entered as Himashi in my Aadhar Card. Now, I intend to correct my name as Himanshi in Aadhar Card. Concerned note it.

HIMANSHI
w/o Yub Raj,
r/o Village Bandal, P.O. Puid,
Tehsil & Distt. Kullu (H.P.).

CHANGE OF NAME

I, Ratni Devi 82 years old w/o Sh. Rasal Singh, r/o Village Panjiara, P.O. Adhwanin, Adhwani (350), Tehsil Jwalamukhi, Distt. Kangra (H.P.)-176 036, my Aadhar Card number is 9967 9252 6009. My name is listed as Ratna Devi, which is incorrect. My real name is Ratni Devi. Ratna Devi and Ratni Devi are the same woman. I will now be known as Ratni Devi. Please note everyone.

RATNI DEVI
w/o Sh. Rasal Singh,
r/o Village Panjiara, P.O. Adhwanin, Adhwani (350),
Tehsil Jwalamukhi, Distt. Kangra (H.P.)-176 036.

CHANGE OF NAME

I, Nisar Mohamad s/o Sh. Heeru Khan, r/o Village Saron, P.O. Janot, Tehsil Pachhad, Distt. Sirmaur (H.P.) state that my correct name is Nisar Mohamad, whereas it has been incorrectly recorded as Nasar in my Aadhar Card No. 6556 1741 0784. The same may be corrected to Nisar Mohamad. Concerned authorities may note.

NISAR MOHAMAD
s/o Sh. Heeru Khan,
r/o Village Saron, P.O. Janot,
Tehsil Pachhad, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Asha Devi w/o Sh. Surender Kumar, r/o Village & P.O. Sangrah, Tehsil Renuka Ji, Distt. Sirmaur (H.P.) declare that as per G.P. Sangrah records my daughter's correct name is Anjali, but in her Aadhar Card it has been wrongly entered as Angli. Above both the names refer to one & the same person. All concerned may please note & correct the same.

ASHA DEVI
w/o Sh. Surender Kumar,
r/o Village & P.O. Sangrah,
Tehsil Renuka Ji, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Pawan Kumar s/o Sh. Gurbachan, r/o Village Baheri, P.O. Chururu, Tehsil Amb, Distt. Una (H.P.) declare that my minor daughter's name in her Aadhar Card is wrongly entered as Shilpa. Whereas, her correct name is Nandni. All concerned please note.

PAWAN KUMAR
s/o Sh. Gurbachan,
r/o Village Baheri, P.O. Chururu,
Tehsil Amb, Distt. Una (H.P.).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।